

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1601
(To be answered on the 10th February 2022)**

CONVENIENCE FEE

1601. SHRI A.K.P. CHINRAJ

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Federation of Indian Airlines (FIA) has submitted appeal before the Secretary, Ministry of Civil Aviation under rule 3B of Aircraft Rules, 1937 against Circular No.9/76/2012-IR dated 17.12.2012 and if so, the details thereof; and
- (b) whether as per the said appeal, convenience fee is not charged from passengers when they choose to book tickets directly on airline website and if so, the details thereof?

ANSWER

Minister of CIVIL AVIATION

नागर विमानन मंत्री

(Shri Jyotiraditya M. Scindia)

(a) & (b): Yes, Sir. An appeal filed by Federation of Indian Airlines (FIA) against the Directorate General of Civil Aviation (DGCA)'s Circular No.9/76/2012-IR dated 17.12.2012, has been disposed of by the then Secretary, Ministry of Civil Aviation.

As per the Order dated September 16, 2013 passed by the Ministry of Civil Aviation, the term "Commission", "Transaction Fees", "Convenience Fees" or any other terms used for the purpose means the same i.e. payment of remuneration to the intermediaries for the services rendered by them and therefore, all these terms are treated as "Commission", mentioned in the existing rule 135 of the Aircraft Rules, 1937 as a part of the tariff to be determined by the airlines. Therefore, "Convenience Fee" being charged by the airlines is in-line as per the prevailing regulations, as the same displayed on the website of the respective airlines as per the provisions of Rule 135 of Aircraft Rules, 1937.

Ministry of Civil Aviation / Directorate General of Civil Aviation has been receiving grievances related to air transport including on the airfare charges payable by the public. They are redressed as per the established mechanism / extant guidelines in the matter.
